

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 450 of 2004

Thursday, this the 17th day of June, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. HAJRA, ADMINISTRATIVE MEMBER

1. A. Rajkumar,
Record Sorter,
Senior Division Mechanical Engineer Office,
Southern Railway, Trivandrum Division,
Trivandrum.Applicant

[By Advocate Mr. Majnu Komath]

Versus

1. Union of India, represented by the
Chairman, Railway Board, New Delhi.

2. Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum.

3. Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum.

4. Senior Divisional Mechanical Engineer,
Southern Railway, Trivandrum Division,
Trivandrum.Respondents

[By Advocate Smt. Sumathi Dandapani]

The application having been heard on 17-6-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

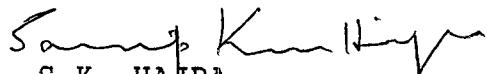
In the year 1983 when the applicant was working as Fitter HS-II, he sustained an accident and lost one leg. He opted for appointment as Ticket Collector, but he was eventually given the post of Record Sorter in which he continued. Finding that it was difficult for the applicant to carry on with the work of Record Sorter, he submitted Annexure A8 representation requesting that for the remaining period of

his service he may be given a posting as Ticket Collector. This representation has not been considered and disposed of. Therefore, the applicant has filed this application for a declaration that he is entitled to be appointed as Ticket Collector in the existing vacancy in the light of the appointment given to similarly situated persons and for a direction to the 2nd respondent to consider Annexure A8 representation.

2. When the application came up for hearing, Smt. Sumathi Dandapani took notice on behalf of the respondents. Counsel on both sides agree that the application may be disposed of directing the 2nd respondent to consider Annexure A8 representation and to give the applicant an appropriate speaking order within a reasonable time.

3. In the light of the submission made by the counsel on either side, we dispose of the Original Application directing the 2nd respondent to consider Annexure A8 representation of the applicant and give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Thursday, this the 17th day of June, 2004


S.K. HAJRA
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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